

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Appeal No. 136 Of 2024 (WZ)

Tanaji Balasaheb Gambhire Applicants

Versus

Union of India & Ors. Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 7**

I, Kartikeya Langote, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune I Region, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that the present Application is filed by the Applicant challenging the ex-post facto Environmental Clearance (EC) dated 09/02/2024 issued by State Level Environment Impact Assessment Authority (SEIAA) i.e. Respondent No.2 to M/s. Shubh Landmark i.e. Respondent No.9, for construction of a residential and commercial building project namely “Shubh Gateway” at Survey No

227/1 to 17, Plot No. 1 & 2, Viman Nagar, Taluka – Haveli,
Pune- 411014.

- (2) I say and submit that the State Level Environment Impact Assessment Authority (SEIAA) has granted an Environment Clearance to M/s Shubh Landmark on 09/02/2024 for TPA 8830 sq. mtrs. and total BUA is 59096.47 sq. mtrs. for proposed Expansion for Residential and Commercial project “Shubh Gateway” at S.No. 227/1 to 17/plot No. 1 & 2, Viman Nagar, Taluka – Haveli, District pune -411014 subject to certain terms and conditions. A copy of the Environment Clearance dated 09/02/2024 is enclosed to the Appeal as an Annexure-A-1 at Page No. 32.
- (3) I say and submit that the Respondent-MPC Board has granted Consent to Establish to M/s. Shubh Landmark (Project Proponent-PP) on 26/03/2019, for a period up to Commissioning of the project or up to 5 years, whichever is earlier for TPA- 8830 sq. mtrs. & BUA- 45141.56 sq. mtrs., subject to certain terms and conditions. A copy of the Consent to Establish dated 26/03/2019 is enclosed herewith and marked as an **Annexure –I**.
- (4) I say and submit that the Respondent-MPC Board has granted Consent to Establish for expansion in Housing Construction Project M/s Shubh Landmak “Shubh Gateway” (Project Proponent-PP) on 10/12/2023, for a period upto Commissioning of the project or 25/03/2024, whichever is

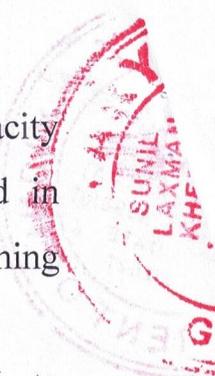


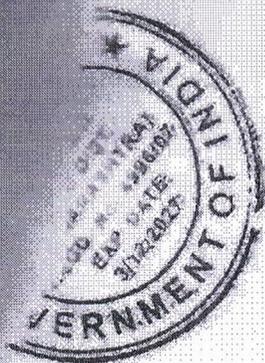
earlier for TPA- 8830 sq. mtrs. & BUA- 23850.78 sq. mtrs. (14363.49 Expansion +remaining 9487.29 sq. mtrs out of total BUA of 59505.05 sq. mtrs), subject to certain terms and conditions. A copy of the Consent to Establish dated 10/12/2023 is enclosed herewith and marked as an **Annexure –II.**

(5) I say and submit that the Respondent-MPCB has granted a Renewal of Consent to Operate for Residential & Commercial construction project Shubh Landmark- “Shubh Gateway” (PP) on 19/07/2025, subject to certain terms & conditions, which is valid up to 31/03/2027 for TPA- 8830 sq. mtrs. & BUA- 59096.47 sq.mtrs. on the basis of sanction granted by the local body dated 09/02/2024. A copy of the Renewal Consent to Operate dated 19/07/2025 is enclosed herewith and marked as an **Annexure –III.**

(6) I say and submit that in order to verify the present status, the officials of the Respondent- MPC Board at Pune-I visited the site of the aforesaid project on 05/09/2025 and observed as follows: -

I. During visit it was observed that the project consist of Total 04 Buildings. A, B, C, D = B+Gr+12th floor, all construction found completed, people residing. Club house construction completed. Project proponent has provided commercial shops at A, B, C building & found in operation during visit.

- 
- II. PP has provided Sewage Treatment Plant of capacity 220 CMD with MBBR technology, STP found in operation during visit, treated water used for gardening & flushing purpose.
- III. Project Proponent has provided Organic Waste Convertor for treatment of wet waste having capacity 550 Kg /day, during visit OWC found in operation.
- IV. Bank Guarantee-
- A. PP has submitted Bank Guarantee of rs. 10 Lakh as per Consent to Establish towards compliance of consent condition & Environmental Clearance condition, BG valid up to 17/08/2025.
- B. PP has submitted Rs.10 Lakh as per Consent to Operate towards compliance of Consent conditions & Environmental Clearance condition. BG valid up to 10/08/2025.
- C. As per Environment Clearance dated 09/02/2024, PP has submitted Bank Guarantee of Rs.113.26/- lakh, which was valid upto 15/12/2024 towards effective implementation of remediation plan and natural and community resource augmentation plan, pp to implement remediation plan and natural and community resource augmentation plan within 6 months from grant of Environmental Clearance. During visit, PP reported that, they have prepared plan



for allocation of damage EMP costing but till date no work is initiated. A copy of the Visit report along with photographs dated 05/09/2025 is enclosed herewith and marked as an Annexure - IV

(7) Hence this Affidavit.

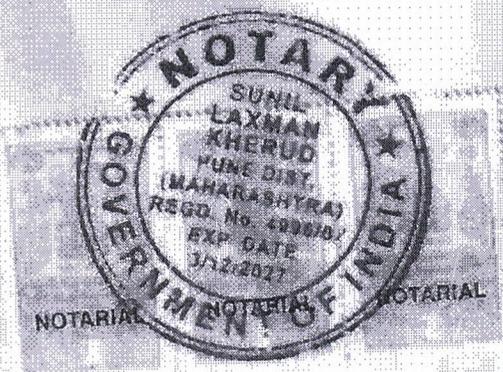
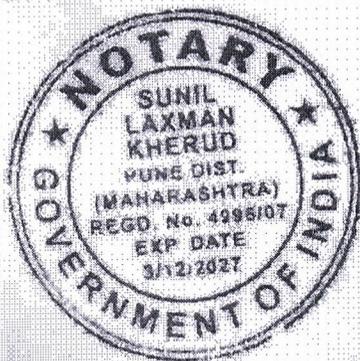
Solemnly affirmed on this 19th day of September, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No.7

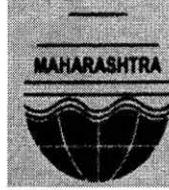
ADVOCATE

(Kartikeya Langote)
Sub-Regional Officer,
MPCB, Pune-I



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Orange/LSI

1903001443

Consent order No: Format1.0/BO/JD (WPC)/UAN-063429/CE/CC-

Date 26/03/2019

To,
M/s. Shubh Landmark
Lohgaon, S. No. 227A, /227/1 to 17/ Plot No. 1,
and Plot no. 2, vimannagar
Tal: Haveli, Dist: Pune.

Sub: Consent to Establish for Residential Construction Project Under Orange Category.

Ref : 1. Minutes of Consent Committee meeting held on 15/02/2018 .
2. Your Application vide UAN No. -000063429 Dated: 24/12/2018.

For: Consent to Establish for Residential Construction project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
2. The proposed capital investment of the project is Rs. 98.0 Cr
(As per undertaking submitted by project proponent)

The Consent to Establish is valid for construction of Residential Construction Project named as M/s. Shubh Landmark, Plot No. 1 and Plot no. 2, vimannagar, S. No. 227/A/227/1 to 17/ Tal: Haveli, Dist: Pune For total plot area of 8830.0 Sq. Mtrs and total construction build up area 45141.56.0 Sq. Mtrs (including utilities and services)

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	173.0	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	125 KVA	1	As Per Schedule -II

5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet garbage	397.0 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	325.0 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	13.0 Kg/day	STP	Used as manure

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.

7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.

8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.

10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.

11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.

12. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.

13. The applicant should not take any effective steps towards implementation of the project prior to obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto PP shall submit Bg of Rs.10.0 lakh towards compliance of same .

As per Para 2 of EIA notification dated-14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA, II (I); Dated-19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	1,25,000.0	KKBKH18363643005	29/12/2018	Online

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune -I -- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 185.0 CMD
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27°C)	10
02	Suspended Solids	50
03	COD	100

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
- D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	184.0

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (125 KVA)	Acoustic enclosure	3.0	HSD	100.0	Kg/Hr	-	-

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of consent conditions and not to take effective steps towards implementation of Projects prior to obtaining EC as per EIA Notification ,2006	Up to Commissioning of the project	Five years

Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method.
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.**

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/M.S.I

No:- Format1.0/CC/UAN No.0000175059/CE/2312001063

Date: 10/12/2023

To,
 M/s. Shubh Landmarks "Shubh Gateway",
 S. No. 227/a/227/1 to 17/Plot No. 1 & Plot
 No. 2, Viman Nagar, Tal Haveli, Dist Pune



Sub: Consent to Establish for expansion in Housing construction project under Red category

- Ref:**
1. Consent to Establish granted vide No format1.0/BO/JD(WPC)/UAN No 063429/CE/CC-1903001443 dtd 26.03.2019
 2. Consent to Operate(Part-I) vide No Format1.0/CC/UAN No.0000146529/CO/2303000686 dtd 10.03.2023
 3. Minutes of 21st Consent Committee meeting of 2023-24 held on 23.11.2023

Your application NO. MPCB-CONSENT-0000175059

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Establish is granted for period upto commissioning of the project or 25.03.2024 whichever is earlier**
2. **The capital investment of the project is Rs.25 Cr for Expansion(Exiting CI Rs 118.57 Cr) Cr. (As per undertaking submitted by pp).**
3. **The Consent to Establish is valid for expansion in construction project named as M/s. Shubh Landmarks "Shubh Gateway", S. No. 227/a/227/1 to 17/Plot No. 1 & Plot No. 2, Viman Nagar, Tal Haveli, Dist Pune on Total Plot Area of 8830 SqMtrs for proposed remaining total construction BUA 23850.78 Sq. Mtrs (14363.49 Expansion+ remaining 9487.29 Sq. Mtrs out of total BUA of 59505.05 Sq. Mtrs) including utilities and services.**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 26.03.2019	8830.00	45141.56
2	Consent to Establish dtd 26.03.2019	8830.00	45141.56
3	Consent to operate (part-I) dtd 10.03.2023	8830.00	35654.27

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA

<i>Sr No</i>	<i>Description</i>	<i>Permitted</i>	<i>Standards to</i>	<i>Disposal</i>
2.	Domestic effluent	42.02	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
S-1	DG Set-320 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

<i>Sr No</i>	<i>Type Of Waste</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Wet Waste	79.35 Kg/Day	OWC with composting or Biodigester with composting	As Manure
2	Dry Waste	205.9 Kg/Day	Segregation	To Local Body
3	STP Sludge	7.68 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No.</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	100	Ltr/A	Reprocessing	To Authorized Reprocessor

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
11. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
12. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
13. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
14. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEIAA-EC-0000001420 dtd 26.03.2019 for construction project having total plot area of 8830 Sqm and total construction BUA of 45141.56 Sqm.

15. PP shall obtain Environmental Clearance from competent authority for the proposed expansion in construction activity. PP shall not take effective steps towards expansion in construction without obtaining Environmental Clearance.
16. This consent is issued with overriding effect on earlier Consent to Establish granted vide No format1.0/BO/JD(WPC)/UAN No 063429/CE/CC-1903001443 dtd 26.03.2019
17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E



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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2023-12-10 11:38:55 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	MPCB-DR-20059	08/07/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **220 CMD for treatment of domestic effluent of 42.02 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	59.41
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-320 kVA	Acoustic Enclosure	3.50	Diesel 50 Ltr/Hr	1	SO ₂	24 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent To Establish (Expansion)	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions	upto Commissioning of the project	upto Commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

Infrastructure/ORANGE/L.S.I

No:- Format1.0/CC/UAN No.0000228982/CR/2507002447

Date: 19/07/2025

To,
 Shubh Landmarks - "Shubh Gateway"
 S. No. 227/a/227/1 to 17/Plot No.1 & Plot
 No. 2, Viman Nagar, Haveli, Pune



Sub: Renewal of Consent to Operate for Residential and Commercial construction project under Orange Category.

- Ref:**
1. Application submitted by SRO - Pune I vide No. MPCB-CONSENT-0000228982
 2. Consent to Establish - Format1.0/BO/JD(WPC)/UAN-063429/CE/CC-1903001443 dated 26/03/2019
 3. Consent to Operate (Part I) - Format1.0/CC/UAN No.0000146529/CO/2303000686 dated 10/03/2023
 4. Consent to Establish (Expansion) - Format1.0/CC/UAN No.0000175059/CE/2312001063 dated 10/12/2023
 5. Consent to Operate (Part II) - Format1.0/CC/UAN No.0000179043/CO/2411001812 dated 28/11/2024
 6. Environmental Clearance - SEIAA-EC-0000001420 dated 26/03/2019
 7. Environmental Clearance - EC24B039MH167973 dated 09/02/2024
 8. Minutes of 16th Consent Committee Meeting of 2024-25 (Part II) dated 20/03/2025

Your application NO. MPCB-CONSENT-0000228982

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Renewal of Consent to Operate is hereby granted for the period up to 31/03/2027.**
2. **The capital investment of the project is Rs.193.9428 Cr. (As per C.A Certificate submitted by industry).**
3. **The Renewal of Consent to Operate is valid for Residential and Commercial construction project named as M/s. Shubh Landmarks "Shubh Gateway", S. No. 227/a/227/1 to 17/Plot No. 1 & Plot No. 2, Viman Nagar, Haveli, Pune on Total Plot Area of 8830 SqMtrs for construction BUA of 59096.47 SqMtrs as per EC granted dated 09/02/2024 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Consent to Establish dated 26/03/2019	8830.00	45141.56

2	Consent to Operate (Part I) dated 10/03/2023	8830.00	35654.20
3	Consent to Establish dated 10/12/2023	8830.00	59096.47
4	Consent to Operate (Part II) dated 28/11/2024	8830.00	59096.47
5	Environmental Clearance dated 26/03/2019	8830.00	45141.56
6	Environmental Clearance dated 09/02/2024	8830.00	59096.47

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	219	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S1	DG set - 320 KVA	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry waste	476.35 Kg/Day	Segregation and storage in covered shed.	Handed over to authorized vendor.
2	Wet waste	530.9 Kg/Day	Storage in covered shed and treatment in OWC	USED as MANURE FOR GARDENING
3	STP Sludge	20.68 Kg/Day	Storage in covered shed/ SDB.	USED as MANURE FOR GARDENING
4	E waste	5.7 Kg/Day	Collect & Disposed through authorized agency	Collect & Disposed through authorized agency

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	100	Ltr/A	Through Authorized Vendor	Through Authorized Vendor

8. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E Waste	5.70	Kg/Day	Collect & Disposed through authorized agency

9. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
11. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
12. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
13. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
14. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
15. The Project Proponent shall comply with the Environmental Clearance obtained vide No EC24B039MH167973 dtd 09/02/2024 for construction project having total plot area of 8830.0 Sqm and total construction BUA of 59096.47 Sqm as per specific condition of EC.
16. For Any Future Expansion: PP shall obtain Environmental Clearance from competent authority for the proposed activity. PP shall not take effective steps towards construction without obtaining Environmental Clearance.
17. This consent is issued as per the 16th Consent Committee Meeting 2024-25 (Part II) dated 20/03/2025.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-07-19 20:52:45 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	387886.00	MPCB-DR-31109	31/12/2024	RTGS
2	100000.00	MPCB-DR-35030	01/07/2025	RTGS

-

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to obtain the Bank Guarantee of Rs. 10 Lakhs from the PP as per Schedule III.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **220 CMD for treatment of domestic effluent of 219 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	248.51
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening/Other consumption	0

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	DG set - 320 KVA	Acoustic Enclosure	4.00	HSD 64 Kg/Hr	1	SO ₂	10.24 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs.10 Lakhs	Existing/Extend	Towards Operation & Maintenance of Pollution Control Systems and compliance of consent conditions	31/03/2027	31/03/2028

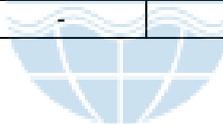
** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	-	-	-	-	-	-

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
1	-	-	-	-



SCHEDULE-IV**General Conditions:**

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
6. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
7. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
8. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

- 9 Conditions for D.G. Set
- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 10 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 11 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 12 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 13 The treated sewage shall be disinfected using suitable disinfection method.
- 14 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 15 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

481
MAHARASHTRA POLLUTION CONTROL BOARD
Sub-REGIONAL OFFICE, PUNE 1

Annexure- IV

Phone: 020-25811694
Fax: 020-25811029
Visit us at www.mpcb.gov.in
E-mail: sropune1@mpcb.gov.in



Jog Center Bldg.
2nd Floor, Wakdewadi,
Old Mumbai Pune Highway,
Pune 411003

No. MPCB/

Date:

“Your Service is our Duty”



Visit Report

Name & Address of :- **M/s. Shubh Landmarks**
S. No. 227/a/227/1 to 17/Plot No. 1
& Plot No. 2, Vimannagar, Pune.

Date of Visit :- 5/9/2025.

Consent Status :- Renewal of Consent to Operate for Residential and Commercial construction project granted on 19/07/2025 for the period up to 31/03/2027.

Observations :-

Visited to the project M/s. Shubh Landmarks “ Shubh Gateway” located at Sr. No. 227/a/227/1 to 17/Plot No. 1 & Plot No. 2, Vimannagar, Tal-Haveli, Dist- Pune on 5/9/2025. During visit the following observations were made-

1) Consent to Establish: -

- A) PP has obtained Consent to Establish on 26/3/2019 for Total plot area- 8830 Sq.m and Built up area- 45141.56 Sq.mtr for a period upto commissioning of the project or of 5 years whichever is earlier.
- B) Consent to Establish for expansion granted on 10/12/2023 for Total Plot Area of 8830 Sq Mtrs for proposed remaining total construction BUA 23850.78 Sq. Mtrs (14363.49 Expansion+ remaining 9487.29 Sq. Mtrs out of total BUA of 59505.05 Sq. Mtrs) for a period upto commissioning of the project or 25/3/2024 whichever is earlier.

2) Consent to Operate:-

- A) Consent to operate (part-I) granted on 10/3/2023 for Total plot area- 8830 Sq.m and Total Built up area- 35654.27 Sq.mtr out of proposed total construction BUA of 40480.96 sqmtr valid upto 31/12/2023.
- B) Renewal of Consent to Operate (Part-I) with amalgamation of Consent to Operate (Part-II) granted on 28/11/2024 for Total plot area- 8830 Sq.mtr and Total Built up area- 59096.47 Sq.mtr valid upto 31/12/2024.
- C) Renewal of Consent to Operate granted on 19/7/2025 for Total plot area- 8830 Sq.mtr and Total Built up area- 59096.47 Sq.mtr valid upto 31/3/2027.

3) Environmental Clearance: -

- A) PP has obtained Environmental Clearance for construction project on 26/3/2019 for Total plot area- 8830 Sq.m and Approved Total Built up area- 40480.96 Sq.mtr.
- B) PP has obtained Environmental Clearance vide EC identification No. EC24B039MH167973 on 9/2/2024 for TPA-8830 sqmtr & TPA- 59096.47 sqmtr by imposing Bank Guarantee of Rs. 113.26 Lakhs towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan.
- 4) During visit observed that, project consist of Total 04 buildings. A, B, C, D =B+Gr+12th floor, all construction found completed, people residing. Club house construction completed. Project Proponent has provided commercial shops at A, B, C building & found in operation during visit.
- 5) Project Proponent has provided Sewage Treatment Plant of capacity 220 CMD with MBBR technology, STP found in operation during visit, treated water used for gardening & flushing purpose.
- 6) Project Proponent has provided Organic Waste Converter for treatment of wet waste having capacity 550 Kg/day, during visit OWC found in operation.
- 7) Bank Guarantee:-
- A) Project Proponent has submitted Bank Guarantee of Rs. 10/- Lakh as per Consent to Establish towards compliance of Consent condition & Environmental Clearance condition, BG valid upto 17/8/2025.
- B) Project Proponent has submitted Bank Guarantee of Rs. 10/- Lakh as per Consent to Operate towards Towards O & M of pollution control systems and compliance of consent condition. BG valid upto 10/8/2025.
- C) As per Environmental Clearance dtd. 9/2/2024, Project Proponent has submitted Bank Guarantee of Rs. 113.26/- Lakh which was valid upto 15/12/2024 towards effective implementation of remediation plan and natural and community resource augmentation plan. PP to implement remediation plan and natural and community resource augmentation plan within 6 months from grant of Environmental Clearance. During visit, PP reported that, they have prepared plan for Allocation of Damage EMP Costing but till date no work is initiated.

Sutars
(Tyoti S. Sutars)

Field officer SRO Pune 1

Photograph M/s. Shubh Landmarks S. No. 227/a/227/1 to 17/Plot No. 1 & Plot No. 2, Vimannagar, Pune.



